

### उर्वरकों के मूल्यों में कमी

788. श्री बीरेन्द्र प्रसाद : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार किसानों को लाभ देने और खाद्यान्न का उत्पादन बढ़ाने के लिए उर्वरकों का मूल्य और कम करने का है; और

(ख) यदि हा, तो इस सम्बन्ध में क्या कार्यवाही की गई है और यदि नहीं, तो उसके क्या कारण हैं ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) और (ख) इस समय उर्वरकों के मूल्य में और कमी करने का प्रस्ताव नहीं है। जुलाई, 1975 से उर्वरकों के मूल्यों में छः बार कमी हुई है। मूल्यों में कमी करने की जरूरत होने पर, समय-समय पर मूल्यों की समीक्षा की जाती है और ऐसा कर दिया जाता है।

### Planning Commission on prohibition

789. SHRI S. R. DAMANI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the Planning Commission has expressed views against introduction of prohibition;

(b) if so, the reasons given by the Commission; and

(c) the reaction of the Government?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER):

(a) No, Sir.

(b) and (c). Do not arise.

### Inter-State disputes for use of river waters

790. SHRI RAGAVALU MOHAN-ARANGAM: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the present position in respect of settlement of inter-State disputes for use of river waters;

(b) the longest period for which any dispute has remained unsettled and the reasons therefor; and

(c) whether Government propose to nationalise the use of river waters in the overall interest of the country's development?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) The main pending disputes relate to the use and development of the waters of the Narmada, Godavari and Yamuna rivers

The disputes relating to Narmada and Godavari waters are being adjudicated upon by the Tribunals set up under the Inter-State Water Disputes Act, 1956. In the meantime, however, in the case of Godavari Basin, concerned States agreed in December 1975 on substantial allocation of Godavari waters for new projects. In the case of Narmada Basin too, the States agreed in March 1975, to take up work on four smaller scheme each in Gujarat and Madhya Pradesh. Both these agreements were reached, pending the decisions of the Tribunals and without prejudice to the claims of the party States before the Tribunals.

Detailed studies about the Yamuna Basin have been carried out in consultation with the concerned States and the matter is under discussion with them. Pending final decision, it has been agreed that the Governments of Uttar Pradesh and Haryana could proceed with the construction of 'Lakhwar-Vyasi multipurpose project and Pt. Jawaharlal Nehru Lift Irrigation Scheme respectively.